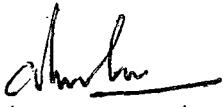


(Signature)

**In The Central Administrative Tribunal**  
**Jaipur Bench, Jaipur**

OA/T/MP No....40/96.....

B.B.Pandey ..... Versus ..... Union of India and ors.

Date of Order	Orders
19.5.2000	<p>Mr. S.K.Jain, counsel for the applicant Mr. Anurag Kulshrestha, proxy counsel to Mr. Virendra Lodha, counsel for the respondents Nos. 1 to 3. Mr. Anupram Agarwal, proxy counsel to Mr. Manish Bhandari, counsel for the respondent No.4</p> <p>The learned counsel for respondents Nos. 1 to 3 submits that relief sought by the applicant is against respondent No.2 and 3, i.e. Food Corporation of India. He submits that Food Corporation of India is not notified for the purpose of jurisdiction of this Tribunal. The learned counsel for the applicant also admits that Food Corporation of India against which the applicant sought relief is not notified for the purpose of jurisdiction as defined under Section 14 of the Administrative Tribunals Act, 1985. In view of the submissions made before us, it will be proper to return this Original Application for being filed before the competent judicial forum.</p> <p>We, therefore, hold that this Tribunal has no jurisdictions to entertain this Original Application filed by the applicant.</p> <p>The Registry shall return the application to the applicant for being presented before the competent judicial forum. The period from 12.1.1996 till today spent by the applicant before this Tribunal shall be excluded while reckoning the period of limitation, if any.</p> <p> (N.P. NAWANI) Adm. Member</p> <p> (S.K. AGARWAL) Judl. Member</p> <p><i>Recd copy of Judgement Sugden 26/5</i></p> <p><i>Copy sent to R-143 21/2</i></p> <p><i>Dated</i></p>